

we shall have a good discussion in the matter. All that he wants to raise now may be raised then, with reference to the Proclamation.

Shri A. K. Gopalan: It is not a matter of the Proclamation. What steps are going to be taken to see that law and order is maintained?

Mr. Speaker: Along with the Proclamation you may discuss what steps are to be taken to maintain law and order. No particular party shall be annihilated which is entitled to function as any other party in this country.

Now, let us go the next item.

Shri S. M. Banerjee: Sir, what about the other adjournment motion? Three people have died. It is not Kerala and law and order. Three people have died in that area

Shri T. B. Vittal Rao (Khammam): Sir, let us have it tomorrow.

Mr. Speaker: It is fixed for the 17th.

Shri T. B. Vittal Rao: Seventeenth will be too late. Conditions are deteriorating. Let us have it tomorrow. (*Interruptions*).

Shri Vasudevan Nair (Thiruvella): Sir, people have begun to evacuate from a particular area. They cannot live there upto the 17th. Two women have been raped in Ambalapuzha.

Mr. Speaker: Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

ACTUARY'S REPORT ON LIFE INSURANCE CORPORATION OF INDIA

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table, under Section 29 of the Life Insurance Corporation Act, 1956, a copy of the Actuary's Report on the financial condition of the business of the Life Insurance Corporation of India including a valuation of the liabilities of the Corporation, as on

31st December, 1957. [*Placed in Library, See No. LT-1473/59*].

FLOOD CONTROL PROGRAMME

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): I beg to lay on the Table a copy of a Statement regarding the Flood control programme and the flood situation in the country. [*Placed in Library, See No. LT-1474/59*].

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

The Minister of Mines and Oil (Shri K. D. Malaviya): Sir, I beg to lay on the Table, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy of each of the following Notifications:

- (i) G.S.R. No. 387 dated the 4th April, 1959 making certain amendments to the Minerals Conservation and Development Rules, 1958.
- (ii) G.S.R. No. 388 dated the 4th April, 1959.
- (iii) G.S.R. No. 729 dated the 27th June, 1959.
- (iv) G.S.R. No. 862 dated the 25th July, 1959 making certain amendment to the Mineral Conservation and Development Rules, 1958.

[*Placed in Library, See No. LT-1475/59*].

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All-India Services Act, 1951, a copy of each of the following notifications:

- (1) G.S.R. No. 652 dated the 6th June, 1959 making certain amendments to the All India Services (Provident Fund) Rules, 1955.